

PUBLIC ANNOUNCEMENT
[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF AAJ KA ANAND PAPERS LIMITED

RELEVANT PARTICULARS		
1	Name of Corporate Debtor	Aaj Ka Anand Papers Limited
2	Date of Incorporation of Corporate Debtor	14 December 1993
3	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies, Pune, Maharashtra, India under the Companies Act, 1956
4	Corporate Identity Number of Corporate Debtor	U22110MH1993PLC034813
5	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	365, Shivaji Nagar, Aaj Ka Anand Building, Pune 411005
6	Date of closure of the Insolvency Resolution Process	12 April 2023 (date of receipt of NCLT liquidation order is 13 April 2023)
7	Liquidation Commencement date of Corporate Debtor	12 April 2023 (date of receipt of NCLT liquidation order is 13 April 2023)
8	Name and registration number of the insolvency professional acting as liquidator	Jitender Kumar Jain (IP Registration No. IBBI/IPA-002/IP-N00033/2016-17/10070)
9	Address and e-mail of the liquidator, as registered with the Board	Jitender Kumar Jain Address: Level 11, Platina, C-59, G Block, BKC, Bandra (East), Mumbai 400051, India Email – jit1.jain@gmail.com
10	Address and e-mail to be used for correspondence with the liquidator	Level 11, Platina, C-59, G Block, BKC, Bandra (East), Mumbai 400051, India Email - akapl.liq@gmail.com
11	Last Date for Submission of Claims	13 May 2023

NOTICE is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Aaj Ka Anand Papers Limited on 12 April 2023 (date of pronouncement of order).

The stakeholders of Aaj Ka Anand Papers Limited, are hereby called upon to submit a proof of their claims on or before 13 May 2023 to the liquidator at the address mentioned against item 10.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims


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submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

The forms can be downloaded from <https://ibbi.gov.in/home/downloads>

Date – 13 April 2023

Place – Mumbai, Maharashtra, India

Sd/-

Jitender Kumar Jain, Advocate

Liquidator of Aaj Ka Anand Papers Limited

IP Registration No. IBBI/IPA-002/IP-N00033/2016-17/10070

(AFA No: AA2/10070/02/171023/202216- Validity Date: 17/10/2023)



Jitender Kumar Jain

Advocate & Insolvency Professional

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